

Applied to the Darjeeling distt. and to the
artificially excluded areas of the Mymensingh distt. with
effect from 27th Feby. 1941, see Bengal Govt. Notifn.
1907-Emi., dated 21.2.41.

ACT No. XXI OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
22nd September, 1938.)

An Act further to amend the Indian Emigration Act, 1922.

122. **W**HEREAS it is expedient further to amend the
Indian Emigration Act, 1922, for the purpose
hereinafter appearing; It is hereby enacted as
follows:—

1. This Act may be called the Indian Emigration Short title.
(Amendment) Act, 1938.

122. 2. In sub-section (2) of section 24 of the Indian Amendment of
Emigration Act, 1922 (hereinafter referred to as the section 24, Act
said Act),— VII of 1922.

(a) the word "and" at the end of clause (j)
shall be omitted;

(b) after clause (j) the following clause shall be
inserted, namely:—

"(k) the issue of the permits referred to in
sub-section (1) of section 30A; and";

(c) the existing clause (k) shall be re-lettered
clause (l).

3. After section 30 of the said Act the following
section shall be inserted, namely:—

"30A. (1) The Central Government may, by
notification in the official Gazette from a
date and for reasons to be specified in the
notification, prohibit all persons or any speci-
fied class of persons from departing by sea
out of British India to any specified country
beyond the limits of India for the purpose
of unskilled work unless possessed of a
prescribed permit or otherwise exempted by
general or special order of the Central Gov-
ernment from the provisions of the notifica-
tion.

Insertion of
new section
30A in Act VII
of 1922.
Power to prohi-
bit departure
by sea from
British India
for the purpose
of unskilled
work.

(2) Every

Price anna 1 or 1½d.

Indian Emigration (Amendment). [ACT XXI OF 1938.]

- (2) Every notification issued under this section shall be laid before both Chambers of the Central Legislature as soon as may be after it is made.
- (3) Whoever departs or attempts to depart out of British India in contravention of a notification issued under sub-section (1) shall be punishable with the punishment provided for an offence under sub-section (1) of section 25.
- (4) Whoever causes or assists or attempts to cause or assist any person to depart out of British India in contravention of a notification issued under sub-section (1) shall be punishable with the punishment provided for an offence under sub-section (1) of section 25."